

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 1020 of 2019**

**IN THE MATTER OF:**

**Ankit Goyat**

**...Appellant**

**Vs**

**Sunita Agarwal & Anr.**

**....Respondents**

**Present:**

**For Appellant: Ms. Priya Darshini Arora and Mr. Siddharth Sharma, Advocates**

**For Respondents: Mr. Yogesh Kumar Gupta, Advocate for IRP.**

**Mr. Chandra Shekhar Yadav, Advocate for Respondent No. 1**

**Mr. Vinod Chaurasia, Advocate for Respondent No. 2**

**ORDER**  
**(Through Virtual Mode)**

**04.01.2021** The Learned Counsel for the Appellant as well as the Learned Counsel for the Respondents are directed to file their 'Notes of Written Submissions' containing not more than four pages together with compilation of judgments within five days from today. It is made clear that the Learned Counsel appearing for the parties are required to exchange their 'Notes of Written Submissions' well in advance before the next date of hearing. The Office of Registry is directed to receive the same. The Learned Counsel are directed to get ready for 'Arguments'.

The Office of the Registry is directed to List the matter on **21<sup>st</sup> January, 2021.**

[Justice Venugopal M.]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)